



12

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/04/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CA/1/2017
NAME OF THE APPLICANT : TECHNOLOGY FRONTIERS INDIA PVT LTD
UNDER SECTION : 2(41)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	SRI VARSHINI for V. Mahesh & Associates	Counsel for Petitioner	
2.	V. MAHESH	Counsel for Petitioner	

ORDER

Shri V Mahesh, PCS representing the applicant present and submitted orally that atleast the company be allowed to follow the financial year for 2016 as has been followed earlier, because, in case it is not allowed, then there will be great hardship for the company to make statutory compliances. But in the objections-cum-prayer, the same does not have a mention. Therefore, the PCS representing the company is directed to amend the application accordingly to make a specific prayer of the applicant company. Time extended at request for making the amendment in the objection-cum-prayer. Put up on **26.06.2017 at 10.30 A.M.**


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)